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O.A. No. 220/09

ORDER DATED 28<sup>th</sup> May, 2009

Coram:

Hon'ble Shri C.R. Mohapatra, Member (A)

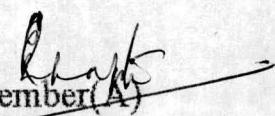
On being mentioned this matter is taken up today.

Heard Ms. C. Padhi, Ld. Counsel for the applicant, and Mr. P.R.J. Dash, Ld. ASC for the Union of India.

2. The husband of the applicant retired on medical grounds on 06.11.08. The Counsel for the applicant submits that under the DOP&T's O.M. No.14014/6/1994-Estt.(D) dated 09.10.1998 the applicant is entitled to be considered for compassionate appointment, since the applicant <sup>husband</sup> has retired from service being medically invalid. The applicant has already submitted an application/representation (Annexure-A/9).

3. In view of the above, it would be proper at this stage to direct Respondent No.2 to process the case for compassionate appointment as per rules and communicate to the applicant with a reasoned order within a period of 60 (sixty) days from the date of receipt of the copy of this order. Accordingly, this O.A. is disposed of.

4. Copy of this O.A along with copy of this order be given to Respondent No.2 and copy of this order be given to Ld. Counsel for the parties.

  
Member (A)